

In the National Company Law Tribunal, Jaipur

Item No. 203

CP No. (IB)-228/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s Harit Polytech Pvt. Ltd.

.....Applicant/Petitioners

VS.

M/s Anamika Conductors (P) Ltd.

.....Respondent

Order delivered on 11.12.2019

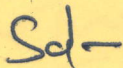
**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Kumar Vikram, Adv.

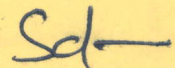
For Respondent(s) : Amol Vyas, Adv.

ORDER

Heard the submissions made by counsel for the Operational Creditor as well as counsel for the Corporate Debtor. Shri Amol Vyas, Advocate has submitted that he would like to move an application within one week for setting aside the ex-parte order. No further time will be granted in this matter and if no application is moved within one week. The matter will be proceeded further by treating that the Corporate Debtor is not interested to prosecute his claim before this Tribunal. Post the matter to 10.01.2020.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**